

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 210/MP/2017**

Subject : Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date.

Date of hearing : 11.1.2018

Coram : Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Kudgi Transmission Limited

Respondents : Bangalore Electricity Supply Company Limited and others

Parties present : Shri M.G. Ramachandran, Advocate, KTL  
Ms. Ranjitha Ramachandran, Advocate, KTL  
Ms. Anushree Bardhan, Advocate, KTL  
Shri Alok Shankar, Advocate, KTL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking revision of quoted transmission tariff in terms of Article 12.2 of the TSA for increased cost incurred due to *Force Majeure* events occurred after the Bid date. Learned counsel for the Petitioner requested the Commission to admit the Petition and issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 16.2.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 22.3.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**